

SUPREME COURT OF INDIA

Khalida Sultana

Vs.

Welfare Commissioner, Bhopal Gas Victims

C.A.No.13669 of 1996

(A.M.Ahmadii, C.J. and Sujata V.Manohar J.)

28.10.1996

ORDER

The Text below is only a summarized version of the order pronounced

Compensation awarded to appellant on death of her husband which was caused due to ill effect of MIC gas. Decision reversed by Additional Welfare Commissioner on ground that no prescriptions had been produced. Supreme Court held that exercise of suo motu power permitted only in case of gross irregularity resulting in miscarriage of justice or in cases where there is an error apparent on face of record. Held that Order of Additional Welfare Commissioner not justified.